

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

[Arising out of impugned final judgment and order dated 10-08-2016 in SA No. 1231/1991 passed by the High Court of Judicature at Allahabad]

SHREE KANT

Petitioner(s)

VERSUS

(GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 26-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Devashish Bharuka, Sr. Adv.
Ms. Manita Verma, Adv.
Mr. Ravi Bharuka, AOR
Mr. Rohit Agarwal, Adv.

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)